

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 540/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017

NAME OF THE PARTIES: Capital First Ltd.
V/s.
Aditya Informatique India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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ORDER

T.C.P. No. 540/I&BC/NCLT /MB/MAH/2017

1. None present.
2. This is Transferred Petition from the Hon'ble High Court filed under section 433(e) of the Old Act for an outstanding debt of Rs. 8,26,130/-.
3. The admitted factual position is that the requisite Form as prescribed under the Notification No. 732(E) dated 30.06.2017 had to be filed by the Petitioner on or before 15.07.2017. No requisite Form has been filed by the Petitioner within the stipulated time.
4. Since the requisite Form has not been filed within the stipulated time the Petition now stood Abated.
5. However, as per the 1st Proviso to the Notification the Petitioner has Liberty to file Fresh Petition, if deem fit.
6. The Petition is disposed of as "Abated". Consigned to Records.

Sd/ -

Bhaskara Pantula Mohan
Member (Judicial)
06.09.2017.

Sd/ -

M.K. Shrawat
Member (Judicial)